F.No. Stds/03/Notification(IFR)/FSSAI-2017(part-3)

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety & Standards Act, 2006) (Regulation division)

FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 22 June, 2021

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding implementation of Food Safety and Standards (Foods for Infant Nutrition) Regulations, 2020.

Reference is drawn to Food Safety and Standards (Foods for Infant Nutrition) Regulations, 2020 dated 04.12.2020 wherein the date of implementation of the said regulations mentioned as 1st July, 2021.

- 2. However, representations were received from various stakeholders requesting extension in the time to comply with all the provisions of the new regulations, as the entire portfolio requires reformulation (including stability studies) which is a mammoth & time-consuming activity.
- 3. After due consideration, it has been decided to extend the transition period for the said regulations upto 31st March, 2022. Food Business Operators should comply with all provision of the said regulation from 1st April, 2022.
- 4. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.

Executive Director (Regulatory Compliance)

To

1. All Food Safety Commissioner

Copy for information to:

- 1. PPS to Chairperson, FSSAI
- PS to CEO, FSSAI
- 3. All Directors, FSSAI